

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

ORDER SHEET

Review Application No 6 of 1987

Applicant

H. N. Murthy

Advocate for Applicant


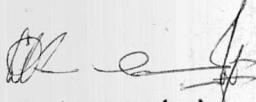
Sh. K. Subba Rao.

Respondent

Sec. H/o Health Services Corp.

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
12-1-87.	<p>This application has been filed by the Applicant u/s 22(F) of the Act, praying to quash Order dt. 17-12-86 passed by the Bench of this Tribunal in A.No. 167/86 (T) Concluding Hon'ble Member (Jrnl) & Hon'ble Member (A) (Sh. L. H. A. Rao).</p> <p>A fee of Rs 25/- has been paid.</p> <p>Submitted by</p> <p style="text-align: right;">H. N. Murthy Bh 187</p> <p>Registrar.</p> <p>Registered as senior-petitioner post before leave (Court Hall No 2) 20 admission hearing on 16/1/87 13/1</p>	<p>(Ch RKR) MJ/LHAR (M(A))</p> <p>16-1-87 R. A. NO. 6/87 ORDER (A No. 167/86)</p> <p>None present for the applicant. Shri M.S. Padmaramaiah, senior C.G.S.C. for the respondents.</p> <p>We have perused the objections filed by the applicant under Section 22(F) of the Administrative Tribunals Act 1985.</p> <p>Among the grounds justifying review of an order passed by this Tribunal, the relevant one is that the order could be reviewed if an error is apparent on the face of the order, discernible. On a careful perusal of the order we do not find any error in our order and we do not find any ground for is reviewing the same since we have considered the matter <u>in extenso</u>.</p> <p>The contention of the petitioner is that certain posts of Drivers were still vacant in NTI for being filled in and the applicant should be considered in the matter of filling up the vacant posts.</p> <p>In fact, we have already dealt with this xxxxxxx prayer of the applicant and have also given necessary directions in para 7 of the order.</p>

Date	Office Notes	Orders of Tribunal
	<p><u>16.1.87</u></p> <p>The Hon'ble Shri. Ch. Ramakrishna Rao, M(J)</p> <p>The Hon'ble Shri. LHA Rego M(A).</p> <p>Sri. K. Subbasao for Applications absent.</p> <p>Sri. N.S. padmanayach Counsel for Respondent present.</p> <p>Arguments Concluded.</p> <p>R.A. Rejected.</p> <p>B.O.</p> <p><u> </u></p> <p>CO CH₂</p>	<p>We, therefore, do not find any reason to elaborate on the direction of the Tribunal.</p> <p>In the result, the objection lacks substance and is rejected.</p> <p> Member (J)</p> <p> Member (Am) 16.1.87</p>
30-1-87	<p>order dt. 16-1-87 issued to all the Parties Concerned.</p> <p>TRE.</p>	